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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 152/9/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.11.2017**

Name of the Company: Manek Enterprise
V/s.
Anil Mines & Minerals Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NATASHA SUTARIA	ADV.	PETITIONER	(Natasha)
2.				

ORDER

Learned Advocate Ms. Natasha Sutaria present for Operational Creditor/ Petitioner.
None present for Respondent.

Proof of dispatch of application on Respondent filed.

Petitioner shall file proof of service of copy of application on the Respondent.

Petitioner is directed to serve notice of date of hearing along with copy of order and
file proof of service.

It is noticed that petitioner not filed any authority letter authorising one of the partner
to issue notice to the corporate debtor as required by section 8 of the code. Petitioner
also not file partnership deed.

Respondent shall file its objections, if any, serving a copy in advance to Petitioner.

List the matter on 17.11.2017 for objections of Respondent and for hearing before
admission.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 07th day of November, 2017.